

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

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OA. 350/00592/2016

Date of Order: 18.04.2016.

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member

Ujjal Kumar Datta
Vs.
E. Rly.

For the Applicant : Mr. N. Roy, Counsel

For the Respondents : Mr. BL Gangopadhyay, Counsel

ORDER (Oral)

This matter is taken up in Single Bench in terms of Appendix VIII of Rule 154 of CAT Rules of Practice, as no complicated question of law is involved, and with the consent of both the parties.

2. Heard both.

3. The applicant in this OA has sought for correction of amount of leave salary for the month of May, 2015 onwards.

4. Learned counsel for applicant submitted that he had preferred a representation on 03.08.2015 to the Sr. D.P.O., Sealdah, E. Rly in regard to correction of amount of leave salary and he also submitted that he would be satisfied if a direction is given to the respondents to consider the representation in accordance with law ^{in B} with a time bound manner.

5. Learned counsel for respondents does not object to such disposal of the matter.

6. Therefore, the OA is disposed of with a direction upon the Sr. D.P.O to look into the grievance of the applicant as projected by way of representation and pass an appropriate reasoned and speaking order within a period of 2 months from the date of communication of this order.

7. In case the applicant is found entitled of the amount as prayed for, the same shall be given within one month thereafter.

8. It is made clear that I have not expressed any opinion on merits of this matter. All points are kept open for consideration by the respondents.

9. OA is accordingly disposed of. No costs.

(Bidisha Banerjee)
Member (J)

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